



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 223 of 2003 & 250/03

Applicant(s) Trilechan Behora & others Respondent(s) Union of India

Advocate for Applicant(s) Mr. S. B. Jena Advocate for Respondent(s)

S. R. Das, S. Behora
J. K. Saini, S. S. Mohapatra

NOTES OF THE REGISTRY

2. P.O. for Rs 50/- fkd.

For Registration as
per Memo.

28/4

S.O.(J)

28/4/03

drb

28.04.03

Registration

28/4/2003

ORDERS OF THE TRIBUNAL

REGISTER

28/4/2003
Registration

1. ORDER DATED 29-4-2003.

This matter has been taken up today on being mentioned by the learned counsel for the Applicants.

Heard Mr. S. B. Jena, learned counsel for the Applicants and Mr. R. C. Rath, learned Standing Counsel for the Railways; on whom a copy of this Original Application and M.A. have been served. Applicants have filed M.A. No. 369/2003 Seeking permission to prosecute

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission as per
Court Memo.

A
29.4.03

Bench.

this Original Application jointly. M.A.No. 369/2003 is allowed (permitting the applicants to prosecute this case jointly) subject to payment of Rs.50/- in shape of IPO in respect of applicant No. 2 & 3. Registry is directed to assign separate Original Application Nos. in respect of applicants 2 and 3 in the event of filing IPO worth Rs.50/- for statistical purposes confining this O.A. no. in respect of Applicant No.1.

M.A.No. 369/2003 is accordingly allowed. Mr. Jena, undertakes to file the IPO of Rs.50/- in course of the day.

Yogesh
(Member Judicial)

2. ORDER DT. 29.4.2003.

Heard Mr. Jena, learned counsel for the Applicants and Mr. R. C. Rath, learned ~~Advocate~~ Standing Counsel for the Railways; on whom copies of this O.A. have been served.

It appears that there was need of experienced hands at new Sambalpur division; for which options were called for from different Railway personnel of different other divisions. As it further appears, the applicants exercised their options from Nagpur Division of South Eastern Railway to come over to Sambalpur division and, that the ~~Administrative~~ department of the South Eastern Railway permitted transfer of the applicants from Nagpur Division to new Sambalpur division. In response to the same, the applicants were relieved from Nagpur Division to join at new Sambalpur Division. It is the case of the

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NOTES OF THE REGISTRY

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Applicants that despite of all these facts, they are not being assessed/given any posting order in Samoalpur Division. Now that the Samoalpur Division has been transferred from South Eastern Railway to East Coast Railway Admin., and therefore, I do not think it just and proper to keep this matter pending .I, therefore, dispose of this Original Applications at the admission stage with a direction to the Respondents to consider the grievances of the Applicant, as raised in these Original Applications, within a period of 30(thirty) days from the date of receipt of a copy of this order and give necessary posting order in favour of the Applicants. There shall be no order as tecests.

Send copies of this order alongwith paper book to the Respondents and free copies of this order be given to learned counsel for both sides.

AO
17/5/03
SDR
29/04/03
S. D. R.
29/04/03
MEMBER(JUDICIAL)